

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.3 - IA/620(AHM)2024
In
C.P. (IB)/130(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

Indian Bank
Vs
Ravi Kothari

.....Applicant

.....Respondent

Order delivered on 23/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Manan Mehta, Proxy Adv for Mr. Sumit Parikh, Adv
For the Respondent :

ORDER

IA/620(AHM)2024

This is an application filed by the RP for taking on record the Report under Section 99 of the IBC, 2016.

Let notices be issued to the Personal Guarantor as well as Financial Creditor returnable on next date. The applicant is directed to collect the notices from the Registry within three days and serve upon the Personal Guarantor as well as Financial Creditor along with copy of this order through Registered Ad Post / Speed-Post / Dasti mode as well as registered email ID within seven days from the date of this order.

The Personal Guarantor as well as Financial Creditor may file reply, if any, within a week from the date of receipt of notice. Rejoinder, if any, be filed within seven days thereafter.

Proof of service be filed by way of an affidavit before the next date of hearing.

Re-list for further consideration on 08.05.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)